

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 349/TT/2026

Subject : Petition for the determination of the transmission tariff for the 2024-29 tariff period for One No. of 220 kV Line Bay at Parli (PG) Sub-station for inter-connection of Renew Tej Shakti Private Limited (RTSPL) under “Implementation of One No. 220 kV bay at Parli (PG) for inter-connection of RE project of M/s Renew Tej Shakti Private Limited (RTSPL)” in the Western Region”.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Madhya Pradesh Power Management Company Limited (MPPMCL) and 7 Others.

Petition No. 354/TT/2026

Subject : Petition for the determination of the transmission tariff for the 2024-29 tariff period for the 400 kV Line Bay at the 765/400 kV Parli (New) Sub-station for the inter-connection of RE project under the “Implementation of 400 kV line bay at the 765/400 kV Parli (New) Sub-station for the RE inter-connection” in the Western Region.

Petitioner : PARLI Power Transmission Limited (PPTL)

Respondents : Madhya Pradesh Power Management Company Limited (MPPMCL) and 7 Others.

Date of Hearing : **9.9.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Zafrul Hasan, PGCIL
Shri Raman Kumar, PGCIL
Shri Angaru Naresh Kumar, PGCIL
Shri Vijay G. PGCIL
Shri Vivek Kumar Singh, PGCIL
Shri Dheeraj Kumar, PPTL



Record of Proceedings

The matters were heard through a virtual hearing.

2. At the outset, the representative(s) for the Petitioner submitted that the instant Petitions have been filed for the determination of the transmission tariff for the 2024-29 tariff period. He submitted that the information(s) sought vide the RoP for the hearing dated 31.7.2026 in Petition No. 349/TT/2026 and Petition No. 354/TT/2026 have been filed vide affidavit dated 21.8.2026 and 20.8.2026, respectively. He further submitted that the pleadings in the matters are complete.
3. None of the Respondents has filed a reply, despite notice.
4. The Commission directed the Respondent(s), as a last opportunity, to file their respective replies/written submission, if any, within two (2) weeks, with a copy to the Petitioner, who may file its rejoinder, if any, within two weeks, thereafter.
5. Subject to the above, the Commission reserved the orders in the matters.

By order of the Commission

**sd/-
(T.D. Pant)
Joint Chief (Law)**

